



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. .... 239 .... of 2003

Applicant(s) .... R. Dovlye R. Bivedi .... Respondent(s) .... Union of India ....

Advocate for Applicant(s) .... M/s. Rashmi Ranje Panda .... Advocate for Respondent(s) ....  
Bibhu Datta Panda

**NOTES OF THE REGISTRY**

I.P.O. for Rs. 50/- (02).

For Registration as per  
Court Memo.

30/4

SD - (CJ)  
B.M.D

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30.04.03

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30/4/03

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**ORDERS OF THE TRIBUNAL**

**REGISTER**

Or. No. 1 dated 30.4.2003

Heard Ms. R.R.Panda, the learned  
counsel for the applicant and Shri B.Dash,  
learned Addl. Standing Counsel (on whom a copy  
of this O.A. has already been served) appearing  
for the Respondents.

Non-extension of the benefits under  
the Assured Career Progression (A.C.P.) Scheme  
in favour of the applicant is the subject matter  
of dispute in the instant case. It is the case

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On 21.3.2013  
 notice/ order issued  
 to the sole respdt.  
 (add copies of order  
 handed over to  
 both the counsels.

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of the applicant that even though he has made representations to the Respondents under Annexure-1 series, the same having been unheeded to, he has approached this Tribunal in this Original Application under Section 19 of the A.T. Act, 1985, for redressal of his grievances.

Having heard the learned counsel of both the sides, the Respondents are hereby directed to consider the grievances of the applicant (as raised in his representation as well as in this O.A.) and pass appropriate orders within a period of 90 (ninety) days from the date of receipt of copies of this order.

With the above observations and directions, this O.A. is disposed of at the stage of admission itself. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be handed over to the learned counsel for both the sides.

26/3/03  
 MEMBER (JUDICIAL)